31.7.2013

Hon'ble Mr. D.C. Lakha, Member(A) Hon'ble Dr. K.B. Suresh, Member (J)

For Applicant: Sri Praveen Kumar

For Respondents: S/ Sunil Sharma & Sri S.P. Singh Heard both sides. In pursuance of the order dated 3.1.2013, as admitted by the counsel for the applicant as well, the applicant has submitted joining report as per the order of the Tribunal. Accordingly, the order of the Tribunal has been complied with. But still learned counsel for the applicant is aggrieved by the fact that the respondents have not come upto their assurance given on 4.12.2012. Obviously, it is beyond the scope of contempt peititon. The order of the Tribunal has been complied with.

In view of the facts and submissions of both sides, we observe that the order of the Tribunal has been complied with in letter and spirit and accordingly

the same is dismissed. Notices are discharged.

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Member (A)